

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja&Ors.

Vs.

Revital Reality Pvt. Ltd.

...Applicant

...Respondent

SECTION

U/s 7 of IBC

Order delivered on 19.10.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. AkshaySrivatstava, Adv.
Adithya Ramani and Adv. Riddhi Jain
For the Respondent : Mr. Abhijeet Sinha, Adv with Mr. Ishan Dewan, Mr.
Lokesh Malik Advs.

ORDER

We have heard the Counsel for Financial Creditor as well as the Counsel for Corporate Debtor. Ld. Counsel for Financial Creditor submitted that there does not appear to be any chance for a settlement. Let the matter be posted to **11.11.2022** for arguments.



**(RAHUL BHATNAGAR)
MEMBER (T)**



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**